NATIONAL COMPANY LAW TRIBUNAL **DIVISION BENCH CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 13/11/2017 AT 10.30 AM

> PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL SHRI S. VIJAYARAGHAVAN, MEMBER - TECHNICAL

APPLICATION NUMBER

: CA/ /IB/2017

PETITION NUMBER

: TCP/363/ (IB)/2017

NAME OF THE PETITIONER(S)

: ALLWIN CARGO SERVICE

NAME OF THE RESPONDENT(S)

: SRI PADMABALAJI STEELS PVT LTD

UNDER SECTION

: 433 (e)(f)

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

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ORDER

Counsel for the Financial Creditor present. Counsel for the IRP also present. The Financial Creditor filed memo stating therein that he undertakes to pay the entire expenses incurred by IRP towards advertisement to the tune of Rs.56,700/- and the professional fee to the tune of Rs.40,000/-. The Counsel for the IRP did not accept the proposal for payment of Rs.40,000/-. He submitted to pay Rs.50,000/- as professional fee to IRP. Therefore, we direct the Financial Creditor to pay Rs.50,000/- as professional fee to IRP within one week.

The first CoC has approved the name of Mr. N. Sivachalam as Resolution Provisional. The **Registry** is directed to send the name of the RP to the IBBI for confirmation within stipulated time. Till then, the IRP will continue to perform the duties as per the provisions of the IBC, 2016. Accordingly, the memo stands **disposed of.**

S. v winagorghaman.

(S. VIJAYARAGHAVAN)
MEMBER (TECHNICAL)
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(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)